

Central Government Employees Strike

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*646. { Dr. Ram Subhag Singh:
Shri Harish Chandra Mathur:
Shri Indrajit Gupta:
Shri S. M. Banerjee:

Will the Minister of Labour and Employment be pleased to state:

(a) whether Government propose to set up any team to conduct an enquiry into the recent strike by the Central Government employees to understand its implications and future reactions; and

(b) what will be the terms of enquiry and whether any non-official will be associated with the team?

The Deputy Minister of Labour (Shri Abid Ali): (a) No. However a Senior Official of the Ministry has been asked to analyse and evaluate the information already available and obtain further information, wherever necessary, in order to have a complete account of the strike.

(b) Does not arise.

Shri Indrajit Gupta: May I know whether the officer who has been appointed to conduct this enquiry is Shri R. L. Mehta and if so, since the enquiry conducted into the previous strikes by this official have been on the basis of the Code of discipline, what is the practical utility of this enquiry since the employing Ministries are not parties to this Code of discipline?

Shri Abid Ali: The purpose of the former enquiry was different. That was under the Code of discipline. The purpose of this particular investigation is as I have mentioned in the main reply. These two are not inter-connected.

Shri S. M. Banerjee: I want to know whether this particular officer will also contact the employees organisations who have more facts about the strike or will the whole of his enquiry based on the basis of Government information.

Shri Abid Ali: The organisations concerned are at liberty to send any information that they want him to know.

Shri S. M. Banerjee: I want to know when this work will be started and whether any questionnaire will be sent to the various organisations.

Shri Abid Ali: There is no proposal to send any questionnaire.

Shri Raghunath Singh: May I know the total number of strikers of the Central Government, and the number against whom action has been taken?

Shri Abid Ali: That is not connected with this question.

Shri Harish Chandra Mathur: May I know the status of this officer, and whether he is a whole-time member?

Shri Abid Ali: He is a Joint Secretary in our Ministry.

Shri Tangamani: One question, Sir.

Mr. Speaker: The hon. Member is not a party to this question.

Shri Tangamani: It is important.

Mr. Speaker: I have been showing indulgence to this hon. Member. I have called him several times, but he wants to be called on every question.

Shri Tangamani: This is a new point on this question.

Mr. Speaker: He must allow me to exercise my discretion.

Movable Properties of Displaced Persons

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*647. { Shri Ram Krishan Gupta:
Shri Rameshwar Tantia:
Sardar Iqbal Singh:
Shri D. C. Sharma:

Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Unstarred Question No. 724 on the 4th March, 1960 and state the further progress since made in settling the issues pending between India and Pakistan in